Central Administrative Tribunal Principal Bench, New Delhi.

OA-3353/2016

Reserved on: 23.08.2018.

Pronounced on: 28.08.2018.

Hon'ble Ms. Praveen Mahajan, Member (A)

Sh. Sanjay Sisodia, 23 years S/o Latxe Sh. Rakesh Kumar, R/o D-23, Ram Bagh Colony Near Nauchendi Mela Ground, Meerut-250002 (UP).

.... Applicant

(through Sh. M.K. Bhardwaj, Advocate)

Versus

- The Commissioner,
 Delhi Police,
 Police Headquarter,
 I.P. Estate, New Delhi.
- 2. The Dy. Commissioner of Police, North East Distt. Seelampur, Shahdara, Delhi.

.. Respondents

(through Sh. G.D. Chawla for Ms. Harvinder Oberoi, Advocate)

ORDER

Heard the learned counsel for the parties.

- 2. During the course of hearing, learned counsel for the applicant Sh. M.K. Bhardwaj drew my attention to paras 4.15 & 4.16 of the counter affidavit filed by the respondents.
- 3. It is mentioned therein that the application dated 16.08.2016 of the applicant was examined by the Dy. Commissioner of Police in

OA-3353/2016

2

the light of the Standing Order No. 39/2014 and relevant rules and

instructions on the subject. The case was sent to the PHQ for placing

the same before the Police Establishment Board for reconsideration.

The request has now been included in the list of cases to be decided

by the Police Establishment Board in its next meeting for

consideration for compassionate appointment, as and when the

same is held.

4. It would thus appear that the respondents themselves are

sensitized to the request of the applicant and have included his case

in the list of compassionate appointment cases, for consideration by

the Establishment Board.

5. In view of the same, no further intervention of the Tribunal is

necessary. The respondents may consider the case of the applicant

for compassionate appointment as per rules and guidelines on the

subject. The O.A. is accordingly disposed of. No costs.

(Praveen Mahajan) Member (A)

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